

## UTTAR PRADESH SHASAN

### Chikitsa Anubhag-9

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of notification no. 903 /V-9-2021-6(74)-94T.C, dated November 2, 2021.

No. 903 /V-9-2021-6(74)-94T.C.

Dated Lucknow , November 2, 2021

IN exercise of the powers under sub-section (2) of section 17 of the Pre-Conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994 (Act no.57 of 1994) read with section 21 of the General Clauses Act,1897 (Act no.10 of 1897) and in partial modification of Government notification 3020/V-9-2007-6(74)-94T.C., Dated November 30, 2007 as amended by Government notification 106/V-9-2017-6(74)-94T.C., Dated May 9, 2017, the Governor is pleased to appoint Shri Atul Singh, Special Secretary and Additional Legal Remembrancer Uttar Pradesh Government. as the member of Appropriate Authority for the whole of Uttar Pradesh in place of Shri. Vipin Kumar-I, Special Secretary and Additional Legal Remembrancer Uttar Pradesh Government.

By order,

**AMIT MOHAN PRASAD,**  
Apar Mukhya Sachiv.